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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.
R.A No.37/96 Date of order: 23.10.1996

in(OA.6/96)

K.L.Chholak

: Applicant

Vs.

D.S.Dube & Ors.

: Respondents

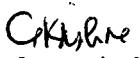
PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant K.L.Chholak has filed this review application under Sec.22(f) of the Administrative Tribunals Act, 1985, for reconsidering and recalling the decision dated 12.9.1996 in O.A No.6/96.

2. We have carefully gone through the records of the case.
3. The contentions raised by the parties in their pleadings were duly examined and considered while deciding the aforesaid O.A. The controversies raised in the aforesaid O.A have already been settled by the Hon'ble Supreme Court in the case of Ajit Singh Januja & Ors Vs. State of Punjab & Ors, reported in JT 1996 (2) SC 727. The grounds of review stated in this application are not covered by the provisions for review contained in Order XLVII Rule 1 of the Code of Civil Procedure. This review application is, therefore, dismissed in limine.


(O.P.Sharma)

Administrative Member


(Gopal Krishna)

Vice Chairman.